

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMAPNY APPEAL (AT) NO.202 OF 2019

In the matter of:

Ranjeesh Ghei

Appellant

Vs

Registrar of Companies & Ors.

Respondents

Present:

Appellant: Mr. Sanjeev Sahay and Mr. Gagan Kataria, Advocates.

Respondent: Mr. Vibhav Singh, Advocate for ROC and Mr. P.K.Sahn,
Advocate for Respondent No.2.

ORDER

24.01.2020- Heard learned counsel for the parties on I.A No. 156 of 2019 filed by the Appellant.

The Respondent No.2 has not filed any reply to this Application.

However, during the course of the arguments of this Application, learned counsel for the Respondent No.2 has raised the question in regard to authenticity of these documents which are filed along with the Application.

We think it proper that the Respondent No.2 may file reply to the Application as well as an affidavit whether he admits or denies the authenticity of these documents. Thereafter, we will hear the matter on merits.

Let the matter be fixed on **20th February, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/kam